

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.332/05

Wednesday this the 18th day of May 2005

C O R A M :

HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

Liyakhatali P.N.
S/o.K.Kadiri,
Primary School Teacher,
Government High School, Minicoy.
Residing at : Government Quarters, 50 Acres,
Minicoy. ...Applicant

(By Advocate Mr.R.Sreeraj)

Versus

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
2. The Secretary (Education),
Union Territory of Lakshadweep,
Kavarathi.
3. The Director of Education,
Union Territory of Lakshadweep,
Kavarathi.
4. Shri.K.B.Pathaha,
Primary School Teacher,
Junior Basic School, Chetlat. ...Respondents

(By Advocate Mr.Shafik M.A.)

This application having been heard on 18th May 2005 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

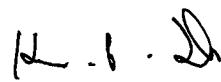
The applicant, Liyakhatali P.N., a Primary School Teacher of Government High School, Minicoy is aggrieved by Annexure A-1 transfer order transferring him to JBS Chetlat from GHS Minicoy. His contention is that he has made

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representations against this transfer order on the ground that his elder son's education who is under going the Kerala pattern of English Medium Education is now in 10th standard and GHS Minicoy is the only school in the islands offering Kerala pattern of English Medium Education. The representations have not been considered so far. His latest representation is Annexure A-4 dated 9.5.2005 addressed to the Secretary (Education), U.T of Lakshadweep, Kavarathi. Learned counsel for the respondents informed on an inquiry that the schools are re-opening on 1st June. Learned counsel for the applicant submitted that a decision should be taken before the re-opening of the school so that dislocation relating to the transfer order may be avoided and pleaded that since the person to take his place in Minicoy is presently at Chetlat his continued retention in Minicoy pending disposal of the representation would not pose any problem in terms of shifting of quarters for the 4th respondent. Learned counsel for the applicant also pointed out that by Annexure A-3 38 orders of transfer were modified for various reasons while the representations made by the applicant were not considered.

2. In the conspectus of facts and circumstances the application is disposed of directing the respondents to consider and dispose of Annexure A-4 representation of the applicant preferably before the 1st of June and not to disturb the applicant from Minicoy until the disposal of the representation. No order as to costs.

(Dated the 18th day of May 2005)


H.P.DAS
ADMINISTRATIVE MEMBER

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